

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2695/2002

Monday, this the 21st day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

Balbir s/o Shri Ram Prasad
r/o Vill. Khawas Pur, Post Jamalpur
Distt. Gurgaon, Haryana

...Applicant

(By Advocate: Shri U.Srivastava)

(2)

Versus

Union of India through

1. The General Manager
Northern Railway, Baroda House
New Delhi
2. The Divisional Railway Manager
Northern Railway, Bikaner
3. The Divisional Personnel Officer
Northern Railway, Bikaner
4. The Superintendent Pay Section
Northern Railway, Bikaner
5. The Station Superintendent
Northern Railway, Patli.

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

The applicant, who joined as Gatekeeper with the respondents, was promoted as Kantewala 'B' in April, 1987. He was again promoted as Kantewala 'A' in August, 1994 and as Cabinman in 1998.

2. The grievance of the applicant is that he has been requesting the respondents for making the payment of arrears in compliance of the order passed on 16.3.1999, however, no decision in this regard has been taken, nor have the arrears been paid. The applicant's last representation is of July, 2002, a copy of which is Annexure A-1.

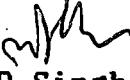
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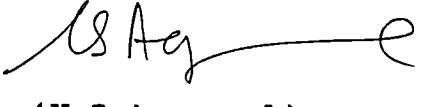
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3. Keeping in view the above facts, it is directed that the decision on the representation of the applicant should be taken within a period of four months from the date of receipt of a certified copy of the present order. It should be a speaking order and should be conveyed to the applicant.

4. Subject to aforesaid, OA is disposed of.


(M P Singh)
Member (A)

/sunil/


(V S Aggarwal)
Chairman